HIGH COURT OF MEGHALAYA SHILLONG

STANDING ORDER NO.31

No. HCM.III/16/2014-18/JudI./48

With immediate effect and in supersession to all previous orders on the subject, henceforth, while filing applications u/s 11 of the Arbitration & Conciliation Act, 1996, for appointment of Arbitrator before the Registry, the parties/advocates shall make a mention of the value of the claim in the check slip accompanying the application.

Such applications wherein the value of the claim is ₹ 5 (five) crores and above shall be listed before the Hon'ble Chief Justice. Other such applications shall be listed before the Hon'ble Single Judge having determination over Arbitration matters.

By Order,

JOINT REGISTRAR (LISTING)

Memo No. HCM.III/16/2014-18/JudI./48A

Dated Shillong the 3rd December, 2024

Copy to :

- 1. The Registrar—cum—PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 5. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
- 6. The P.A. to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
- 7. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
- 8. The Central Project Coordinator, High Court of Meghalaya, Shillong for kind information and necessary action.
- 9. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya,

Dated Shillong the 3rd December, 2024

Shillong for favour of kind information.

- 10. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
- 11. The Assistant Registrar/ Stamp Reporter, High Court of Meghalaya for favour of kind information and necessary action.
- 12. All Court Masters concerned for information and necessary action.
- 13. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 14. Office File.

JOIN⁻ AR (LISTING)